

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTIETH REPORT

(Third Lok Sabha)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee present on their behalf, this their Fiftieth Report.

2. The Committee met on the 17th November, 1964 for classification and allocation of time for discussion of the following Bills:—

- (1) The Film Industry Workers Bill, 1964 by Shrimati Maimoona Sultan.
- (2) The Constitution (Amendment) Bill, 1964 (*Insertion of new article 368A*) by Shri Hari Vishnu Kamath.
- (3) The Representation of the People (Amendment) Bill, 1964 (*Amendment of section 144*) by Shri Hari Vishnu Kamath.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills but none of them attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and recommended allocation of time to them as indicated below:—

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| (1) The Film Industry Workers Bill, 1964. | 1½ hours. |
| (2) The Constitution (Amendment) Bill, 1964 (<i>Insertion of new article 368A</i>). | 1 hour. |
| (3) The Representation of the People (Amendment) Bill, 1964 (<i>Amendment of section 144</i>). | 1 hour. |

Recommendation

5. The Committee recommend that the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House.

NEW DELHI;
November 17, 1964.
Kartika 26, 1886 (*Saka*).

HEM RAJ,
Acting Chairman,
Committee on Private Members'
Bills and Resolutions.